

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(1) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1978, published in Notification No. G.S.R. 1504 in Gazette of India dated the 23rd December, 1978.

(2) The Indian Administrative Service (Appointment by Competitive Examination) Second Amendment Regulations, 1978, published in Notification No. GSR 598(E) in Gazette of India dated the 30th December, 1978.

(3) The Indian Police Service (Appointment by Competitive Examination) (Second Amendment) Regulations, 1978, published in Notification G.S.R. 599(E) in Gazette of India dated the 30th December, 1978.

(4) The All India Services (Death-cum-Retirement Benefits) Sixth Amendment Rules, 1979 published in Notifications No. G.S.R. 214 in Gazette of India dated the 20th January, 1979, together with corrigendum thereto published in Notification No. G.S.R. 373 in Gazette of India dated the 3rd February, 1979.

(5) The Indian Administrative Service (Pay) First Amendment Rules, 1978, published in Notification No. G.S.R. 159 in Gazette of India dated the 3rd February, 1979.

(6) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1978, published in Notification No. G.S.R. 160 in Gazette of India dated the 3rd February, 1979.

(7) The All-India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1979, published in Notification No. G.S.R. 160 in Gazette of India dated the 3rd February, 1979.

(8) The All-India Services (Leave) Amendment Rules, 1979, published in Notification No. G.S.R. 190 in Gazette of India dated the 10th February, 1979. [Placed in Library. See No. LT-3373/79].

HALF-YEARLY REPORT ON COIR BOARD AND THE WORKING OF COIR INDUSTRY ACT

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): I beg to lay on the Table a copy of the Half-yearly Report for the period from 1st April, 1978 to 30th September, 1978 on the activities of the Coir Board and the working of the coir Industry Act, 1953. [Placed in Library. See No. LT-3374/79].

NOTIFICATIONS UNDER COINAGE ACT, INCOME-TAX ACT, AND EXCISE RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:—

(1) A copy of the Coinage (Weight and Remedy of the Coins of Rupees Fifty and Ten and Paise Ten and Five coined for 'Happy Child—Nation's Pride') Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 3691 in Gazette of India dated the 30th December, 1978, under sub-section (3) of section 21 of the Coinage Act, 1906. [Placed in Library. See No. LT-3375/79].

(2) A copy of Notification No. S.O. 3692 (Hindi and English versions) published in Gazette of India dated the 30th December, 1978 regarding coining of certain denominations of coins at the Mint, issued under section 6 of the Coinage Act, 1906. [Placed in Library. See No. LT-3376/79].